

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.67(MAH)/2013/(T.P.)  
CA No. 16/2016

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


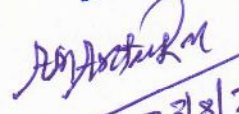
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE PARTIES: Mr. Ravindra Pimplikar

V/s.

M/s. Concept Engineering Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Deepak D. Deshpande	Advocate for Respondents	 23/08/2016
2	Ajay M. Antarkar Co. Secy	A.R. for Petitioner	 23/8/2016

Order

C.A No. 16/397-398/NCLT/MB/MAH/2016

IN

C.P No. 67/397-398/CLB/MB/MAH/2013

1. Petitioner & Respondents, both are duly represented by their respective Ld. Representatives.
2. Arguments from the respective Ld. Counsels revolved around the contentions raised in C.A. No. 16/2016. In the said application one of the prayer is to grant injunction in respect of resolution No. 4 listed on Agenda Notice convening AGM 25<sup>th</sup> July, 2016 seeking approval for Buy Back of 22,507 equity shares.



3. From the side of the respondents Ld. Counsel has opposed the said prayer and pleaded that the offer of Buy Back was not confined to any particular person but it was open to the Petitioner as well. The Petitioner has not opted for the scheme although enough time was available. The offer of Buy-Back has now been closed on 19.08.2016 therefore this CA has now become redundant therefore liable to be dismissed.
4. Considering the arguments of both the sides in the light of the facts narrated in C.P. 67/2013; this Bench is of the considered opinion that no other interference in the resolutions as per notice dated 30.06.2016 for 15<sup>th</sup> AGM held on 25<sup>th</sup> July, 2016 are hereby directed, except that in respect of a Special Business Resolution No. 4 through which it was proposed to take approval of Buy Back of 22507 equity shares of the Company is hereby directed not to be acted upon till further orders. CA 16/2016 is therefore allowed to the said extend only.
5. C.P. No. 67/2013 shall be heard on 29.09.2016. Registry is directed to place first on Board in the cause list. Next date of hearing is duly communicated to both the parties in the open court.

Dated: 23<sup>rd</sup> August, 2016.

**M. K. SHRAWAT**  
Member (Judicial)